

Endorsement on A1- 2879/2022 Dated 17.03.2022 of District Court , Kozhikode.

Copy of the Official Memorandum communicated to the under mentioned Judicial Officers for information and necessary action.They are requested to submit the details in the prescribed proforma **by return of mail** as directed by the above OM .

(By Order)


Sheristadar.


To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
10. The Principal Sub Judge, Kozhikode.
11. The Sub Judge, Vatakara / Koyilandy.
12. The Principal Munsiff - I / II, Kozhikode.
13. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
14. The Munsiff- Magistrate, Perambra / Payyoli / Thamarassery.
15. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.



THE HIGH COURT OF KERALA

Ernakulam: 682 031
Email: Csec.hc-ker@gov.in
Phone: 0484 2562951
Date: 11/03/2022

No.C5-11147/2022


OFFICIAL MEMORANDUM

Sub: Details of sweepers engaged in Subordinate Judiciary- Furnishing of details-
Reg

Ref: Government letter No.G3/51/2022/Home dated 09/02/2022

In Inviting attention to the subject referred above, all the District Judges and the Chief Judicial Magistrates are requested to furnish the details called for in the Government letter referred above in the prescribed format (copy enclosed) to the High Court on or before 17/03/2022. A soft copy of the same in open office calc/excel format shall also be sent through e-mail.

(By Order)


Biju T.P
Assistant Registrar

To
All District Judges
All Chief Judicial Magistrates

REGISTRARS' SECRETARIAT

No. _____ Date: 15/02/22 1-

R(BJ) DR(Lign.) CM
 R(R&C) PRO A
 R(J) Protocol D
 R(A) AFRO/PIO G
 R(F) Chief Libn. G
 Addl.R(GA) File E

REGISTRAR GENERAL

011147

ACTION TODAY



GOVERNMENT OF KERALA

Home (G) Department

No.G3/51/2022/Home

09-02-2022,Thiruvananthapuram

From

The Additional Chief Secretary to Government

To

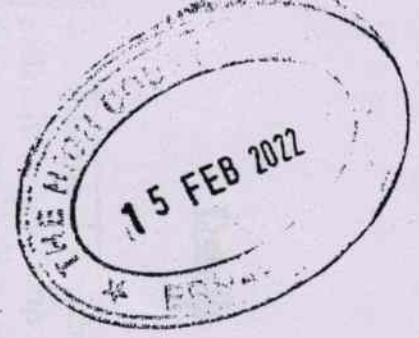
The Registrar, District Judiciary, Ernakulam
 The Secretary

Justice (Retd) J B Koshy Commission

2nd floor, Kerala State Housing Board Building

Panambilly Nagar

Ernakulam - 682036



The Director of Prosecution

Ernakulam

The State Police Chief, Thiruvananthapuram

The Director General of Prisons & Correctional Services

The Director General of Fire & Rescue Services

The Chief Chemical Examiner, Thiruvananthapuram

Sir,

Sub: Home Department- Sweepers engaged in various offices- Details in prescribed proforma requested- Reg.

I am to invite your attention to the subject cited and to request you to furnish the details of sweepers engaged in your office in the enclosed proforma by return to Government.

This shall be given **top priority**.

Yours Faithfully,

SINDHU T S
UNDER SECRETARY

For Additional Chief Secretary to Government

A.C. Section
 Verify and put up
 R(CD)
 Date: 16/02/22

Form No:1

Details of Sweepers engaged in various offices

Name of Office/Name of Department	Whether the office is functioning in Govt. building or rented building. Specify the Sweeping area in Sq.m. as certified by PWD and how long this office has been functioning from the present premise	Whether Temporary Establishment (ie, for a particular purpose or for a particular period like for Land Acquisition, Project Monitoring Unit etc)	No. of Sweepers engaged with the name of employee			Mode of Selection of Sweepers. ie from Employment Exchange/ Kudumbasree or by any other way	Whether there is sanctioned post of PT Sweeper and if so the number of posts and the person engaged against those posts
			Casual Sweeper	Daily wage Sweeper	Part Time Sweeper		

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Details of Sweepers regularized in Sanctioned Post based on submission of application as per the instructions issued in G.O(P) No. 501/2005/Fin dated 25/11/2005 (OR) based on Court Orders from KAT/High Court/Supreme Court.

Form II (a)

Details of Part Time Sweepers regularized as per guidelines in G.O(P) 501/2005/Fin dated 25/11/2005

Name of office	Details of Sanctioned posts of Part Time Sweeper	Date of regularization and the name of Person

Form No.II (b)

Details of Part Time Sweepers regularised based on the direction of various Courts

Name of Person	Details of Court Order (Please enclose Court Order)	Whether functioned in Govt. owned building/rented building or it was a Temporary establishment as on 25/11/2005	Sweeping area as on 25/11/2005	Date of formal proposal forwarded to Govt. for regularization	G.O/Proceedings issued for regularizing the Person	Details of Salary being paid	Any other Remarks

1

Form No.III

Details of cases (including appeals filed by Govt) pending for regularisation before various Courts

Details of Cases			Details of Court order (please enclose judgment/order)	Present stage of case	Remarks
OA filed by Applicant	Appeal filed by Applicant	Appeal filed by Govt			